

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.576/2000

Thursday this the 1st day of June, 2000

CORAM

HON'BLE MR.A.V. HARIDASAN, VICE CHAIRMAN

M.T.Abraham,
M/C 993, Senior Commercial Clerk,
Southern Railway,
Kottayam.Applicant

(By Advocate Mr. M. Rajagopalan)

Vs.

1. The Divisional Railway Manager,
Southern Railway,
Trivandrum.
2. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum.
3. Union of India represented by
the Secretary, Ministry of Railways,
New Delhi.Respondents

(By Advocate Mr. James Kurien)

the application having been heard on 1.6.2000,
the Tribunal on the same day delivered the
following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant is an Ex-Serviceman
re-employed in Railways and now working as
Senior Commercial Clerk. His grievance is that
on promotion he is being transferred to Alwaye.
According to the applicant as he has got less
than two years to retire and as his family
background is highly compassionate, he should
have been allowed to continue in Kottayam for
the rest of the period of service. The
applicant has therefore, filed this application
impugning the order Annexure.A.4 to the extent
it relates to his posting to Alwaye.

2. When the application came up for admission, Shri James Kurien appeared on behalf of the respondents. Counsel on either side agree that the ^{application} may be disposed of permitting the applicant to make a representation within four days from today to the second respondent and directing the second respondent to consider the representation and pass an appropriate order keeping the relief of the applicant pending till a reply to the representation is served on the applicant.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the applicant to make a representation to the second respondent requesting for retention at Kottayam within four days from today and directing the second respondent that if such a representation is received, the second respondent shall consider the same and give the applicant an appropriate reply as expeditiously as possible. It is also directed that till a reply on the representation of the applicant is served on him, the applicant shall not be relieved from Kottayam. There is no order as to costs.

Dated the 1st day of June, 2000


A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexure referred to;

Annexure A4: True copy of the Order No. O.O.26/2000/CC dated 12.5.2000 of the IIInd respondent.

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